

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:127

ANSWERED ON:26.07.2010

PERMANENT COMMISSION TO WOMEN

Kumar Shri Vishwa Mohan; Namdhari Shri Inder Singh; Pandey Shri Ravindra Kumar; Ray Shri Rudramadhab

Will the Minister of DEFENCE be pleased to state:

- (a) whether women are not being granted Permanent Commission in the Armed Forces;
- (b) if so, the reasons therefor;
- (c) whether the Government has taken any final policy decision in regard to grant of Permanent Commission to women officers in the light of the Delhi High Court decision recently;
- (d) if so, the details thereof; and
- (e) the total number of Short Service Commissioned Women Officers likely to be affected in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO.127 FOR ANSWER ON 26-07-2010

The Government, vide order dated 26-09-2008 has approved offer of Permanent Commission prospectively to Short Service Commission (Women) Officers to be inducted in Judge Advocate General (JAG) Department and Army Education Corps of Army and their corresponding Branch/Cadre in Navy and Air Force, Accounts Branch of the Air Force and Naval Constructor of the Navy.

The Hon'ble High Court of Delhi, in their order dated 12-03-2010, have passed certain directions relating to grant of Permanent Commission to Short Service Commission (Women) Officers in Air Force and Army. It has been decided to implement the order in respect of Indian Air Force. Accordingly, 43 women officers of Indian Air Force are eligible for consideration for grant of Permanent Commission. In case of Army, the matter is sub judice.